CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. NO.369/1997 in O.A. NO. 1029/1991

New Delhi this the 16th day of

HON BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON BLE SHRI R. K. AHOOJA, MEMBER (A)

Virender Singh, Draughtsman, Shanti Niketan, R/OSector 9/545, R.K.Puram, New Delhi-110022.

... Applicant

(By Shri R. L. Sethi, Advocate)

-Versus-

- Shri N. K. Singh, Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.
- 2. Shri S. K. Singhal,
 Director, Directorate of
 Preventive Operation
 Customs and Revenue,
 4th Floor, Lok Nayak Bhawan,
 Khan Market,
 New Delhi-110003.

... Respondents

(By Shri R. R. Bharti, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

The learned counsel for the respondents submitted that the Tribunal's order has been complied with by issuing order dated 12.3.1998 with reference to fixation of pay of the applicant. The letter reads as follows:-

"The Ministry has considered the representation dated 3.11.89 and in terms of directions of the Hon'ble Central Administrative Tribunal's decision on Appeal No. 1029/91 dated 14.9.95 has clarified

The

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vide order No. A-26017/59/91-Ad.II-A dated 12.3.98 that the scale of Draughtsman may be revised notionally from 13.5.82 and on actual basis from 1.11.1983.

Accordingly, the scale of Shri Virender Singh, Draughtsman is revised from Rs.330-560/- to Rs.425-700/- w.e.f. 1.11.83 and his pay is fixed at the stage of Rs.425/- in the pay scale of Rs.425-15-500-EB-15-560-20-700/- from the said date. He shall also be eligible for all other benefits consequent to his revision of pay as above."

- 2. The learned counsel for the applicant submitted that pursuant to the aforesaid order, the applicant has not received payment and, therefore, the order of the Tribunal cannot be said to have been implemented.
- 3. We perused the order made on 14.9.1995 in OA 1029/91. The operative portion of the order was as follows:-
 - "4. In the result, in view of the, request made by the learned counsel for the applicant, we dispose of this application directing the respondents to consider the representation submitted by the applicant on 3.11.1989 (Annexure A-1) in the light of the directions contained in the Govt. of India, Ministry of Finance, Department of Expenditure Office Memorandum No. 13(1)-IC/91 dated 19th October 1994 within a period of 2 months from the date of receipt of communication of this order, and to extend to the applicant the benefit if he is found eligible to the same in accordance with the above OM."

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4. In the light of the said direction and the order issued by the respondents, we are of the view that no cause survives to continue with the contempt petition. Accordingly the petition is disposed of. The rule nisi is discharged.

(K. M. Agarwal) Chairman

(Member (A)

/as/